

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2439
TO BE ANSWERED ON MARCH 05, 2020.**

SECURITY PROVISION FOR GOVERNMENT HOUSING COMPLEXES

NO. 2439 SHRI JANARDAN SINGH SIGRIWAL :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether it is true that CPWD is not providing security to the Central Government Employees Residential Complexes in Delhi under its maintenance and if so, the reasons thereof;**
- (b) Whether concerned RWAs are not empowered to control access and to manage the gates of these Government residential complexes as per instructions of the DOPT and if so, the details thereof and the reasons therefore along with Government agency responsible to ensure safety and security of these residential complexes in New Delhi;**
- (c) Whether the Government proposes to provide proper security arrangements in these complexes under maintenance of CPWD keeping in view of large number of incidents of theft, burglary etc. and if so, then details thereof;**
- (d) whether the Government proposes to make an increase in licence fee for Government accommodation in order to provide security in these complexes and if so, the details thereof; and**
- (e) the other measures being taken by the Government to ensure safety and security of Government Residential Complex located in New Delhi?**

...2/-

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (c) As per DOPT guidelines, the Residents Welfare Association (RWA) of Central Government Employees Residential Complexes are authorised to take necessary lawful steps for general welfare of employees and their families residing in the complex.

Security does not fall within the purview of Central Public Works Department (CPWD).

(d) No sir.

(e) Security falls within the purview of Police Authorities.
